

③

Office, New Delhi, fixing the pay of the applicant on 10-7-92. In view of the said office order No. 26 fixing the pay of the applicant Mr. Natarajan submitted that he is not pressing this O.A. and hence the O.A. may be dismissed. In view of the above, this O.A. is dismissed as not pressed.

Cheque for Rs. 13,192/- towards arrears that are payable to the applicant was handed over by Mr. R.K. Shetty to the applicant before this Tribunal. Mr. R.K. Shetty further represented that other arrears ~~are~~ payable would be paid ^{to the Applicant} within a period of 6 months. The respondents are at liberty to pay the said arrears within this ^{said} period (within six months) from the date of the communication of this order to the respondents.

The office order No 26 dated 10-7-92 issued by the Ministry of Civil Aviation & Tourism Principal Accounts, Office New Delhi is received and kept on record.

Order/Judgment despatched
to Applicant/Respondent (s)
on 11/8/92

14/8/92

T. C. Reddy
(T. C. Reddy)
M(J)